

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 50226 of 2020

(Arising out of Order-in-Appeal No. 397(CRM) ST/JPR-I/2019 dated 06.11.2019 passed by the Commissioner (Appeals) , CGST Central Excise-I, Jaipur.)

M/s Shri Dev Construction & Suppliers

118, Champa Nagar, Gujar Ki Thadi,
Jaipur

....Appellant

Versus

**Commissioner (Appeals), of Central Excise
Jaipur-I (hereinafter referred as Commissioer
(Appeals), CGST.**

...Respondent

APPEARANCE:

Ms. J. Kainaat, Advocate for the Appellant
Shri Kuldeep Rawat, Authorized Representative for the Department

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

Date of Hearing/ Decision: 24.07.2026

FINAL ORDER NO. 51247/ 2026

AJAY SHARMA

Learned Counsel appearing for the Appellant submits that the appellants have applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate also in the form of SVLRDS-4 acknowledging full and final settlement of the dues. She prays for withdrawal of appeal in view of the settlement herein above.

2. In view of above, this appeal is dismissed as withdrawn.

(Order dictated in the Open Court)

**(AJAY SHARMA)
MEMBER (JUDICIAL)**